## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:4552 ANSWERED ON:11.08.2014 FAST TRACK COURTS Kateel Shri Nalin Kumar

## Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of Fast Track Courts (FTCs) established in the country during the last three years, State-wise and legislation-wise;

(b) the number of FTCs which started functioning since 2009, year-wise and State-wise;

(c) the number of FTCs which stopped functioning since 2009 and the reasons for their closure, year-wise and State-wise; and

(d) the steps taken/proposed to be taken by the Government to revamp the functioning of FTCs?

## Answer

## MINISTER OF LAW & JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a)to(d): Setting up of courts including FTCs is the responsibility of the State Governments under the Constitution of India. Central funding to States for Fast Track Courts (FTCs), established under the 11<sup>°°</sup> Finance Commission Award, has been discontinued with effect from 1st April, 2011. Some States have continued FTCs beyond 31.03.2011 with their own resources. A statement indicating the number of Fast Track Courts (FTCs) functioning as on 31/03/2005, 31/03/2011 and as per the latest available reports is enclosed at Annexure.

The Central Government has decided to provide funds upto & maximum of Rs. 80 crore per annum on a matching basis upto 31.03.2QCS from the 13th Finance Commission Award for meeting expenditure on salaries of the 10% additional positions of Judges being created fn the subordinate Judiciary following the direction of Supreme Court in the case of Brij Mohan Lai Vs. Union of India. The State Governments ancE Chief Justices of High Courts have been requested to utilise these positions for creation of FTCs also.

In the Conference of Chief Ministers and Chief Justices held in New Delhi on 7th April, 2013, it has been resolved that the State Governments chad, in consultation with the Chief Justices of the respective High Courts, take necessary steps to establish suitable number of FTCs relating to offences against women, children, differently abled persons, senior citizens and marginalized sections of the society, and provide adequate funds for the purpose of creating and continuing them. Government has requested the State Governments and the Chief Justices . of the High Courts to implement this decision.